

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD  
BENCH : AT HYDERABAD :

O.A.608/90.

Date of Judgment: 5-9-90.

M.Anjaiah

...Applicant

Vs.

1. Ordinance Factory Project,  
Ministry of Defence,  
Government of India,  
Yeddu-mailaram, District Medak,  
represented by the General  
Manager.

...Respondent

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Counsel for the Applicant : Shri Y.Suryanarayana

Counsel for the Respondent : Shri Naram Bhaskar Rao,  
Addl.CGSC

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CORAM:

HON'BLE SHRI B.N.JAYASIMHA : VICE-CHAIRMAN

HON'BLE SHRI D.SURYA RAO : MEMBER (JUDICIAL)

( Judgment of the Division Bench delivered by  
Hon'ble Shri D.Surya Rao, Member (J) ).

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The applicant herein seeks a direction to the respondents to operate the panel prepared in the year 1985 for filling up ~~of~~ Durwan ~~of~~ to the posts of ~~Durwan~~ and to appoint the applicant to the said post. He contends that he registered his name in the Employment Exchange at Sangareddy on 11-2-75, that his name was sponsored for recruitment to the post of Durwan in the respondent organisation and he was selected by the General Manager. He submitted Police Verification Forms also in pursuance to the selection. The respondent/intimated ~~the~~ same to ~~the~~ Employment Exchange, consequently his name stands deleted from the Employment Exchange rolls. He states that ~~the~~ panel

(2)

He contends that according to the O.M.No.22011/2/79-Estt(d) dated 5-2-1982 once a panel is prepared it should be operated till all the candidates are appointed. He relies upon a decision of this Tribunal in O.A.327/89 and O.A 769/89, wherein this Tribunal had directed the respondents to operate the panel already prepared before preparing a fresh panel. He therefore seeks ~~add~~ direction to the respondents to operate the panel prepared for the post of Durwan in pursuance to the General Manager's letter dt.30-8-85 and to appoint the applicant to the said post of Durwan.

2. On behalf of the respondents a counter has been filed stating that the applicant's serial number is 18 in list of selected candidates for the post of Durwan. It is further stated that according to the Government of India instructions backlog vacancies to SC/ST were to be filled up in the first instance. In view thereof the applicant was not appointed. It is further contended that no candidate pertaining to the General Category have so far been appointed. It is submitted that as and when requirement of candidates belonging to general category arises, the applicant will ~~also~~ be appointed in his turn.

3. We have heard Shri Nalin Kumar, Advocate for Shri Y.Suryanarayana, learned counsel for the applicant and Shri Naram Bhaskar Rao, learned standing counsel for Respondent. Shri Nalin Kumar contends that vacancies are

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available to the post of Durwan in the General Category and his client may be offered the same. As the respondents have assured in their counter that when there is a requirement, the applicant will be appointed in his turn, we think that there is no need for any further orders or directions. In the circumstances the case is disposed-of as no orders are necessary. No order as to costs.

*B.N.Jayashimha*  
(B.N.JAYASIMHA)  
Vice-Chairman

*D.Surya Rao*  
(D.SURYA RAO)  
Member (J)

Dated 5th September, 1990.  
Dictated in Open Court.

*D.Surya Rao*  
Deputy Registrar (Jud)

To av1/

1. The General Manager,  
Ordnance Factory Project, Ministry of Defence,  
Government of India,  
Yedumailaram, District Medak.
2. One copy to Mr.Y.Suryanarayana, Advocate  
40 MIG Housing Board Colony, Mahidipatnam, Hyderabad.
3. One copy to Mr.N.Bhaskara Rao, Adal, CGSC. CAT.Hyd.Bench.
4. One spare copy.

pvm

RVS  
3  
DST  
CHECKED BY

APPROVED BY

TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. B. N. JAYASIMHA : V.C.

AND

THE HON'BLE MR. D. SURYA RAO : MEMBER (J.)

AND

THE HON'BLE MR. J. NARASIMHA MURTY : M(J.)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

DATE : 5/9/90

ORDER/JUDGMENT :

L.A. / R.A / C.R.A / No. in

T.A. No.

W.P. No.

O.A. No. 608/90

Admitted and Interim directions issued

Allowed.

Central Administrative Tribunal  
DESPATCH

Dismissed for Default

7/SEP/1990

Dismissed as withdrawn.

HYDERABAD BENCH.

Dismissed.

Disposed of with direction.

M.A. Ordered / Rejected.

No order as to costs.